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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 29TH NOVEMBER, 1984.

NOTIFICATION
(INCOME-TAX)

No. 664 (P.No.187/4/84-IT(AI)): In exercise of powers conferred by sub-section (1) of Section 121 of Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes makes the following amendments to its Notification No.5693 dated 2nd July, 1984.

The entries bearing at S.No.7 to 14 in Column 3 against S.No.2 of Column 1 are hereby deleted.

This Notification shall take effect from 1st December, 1984.

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(R.K. TEWARI)
UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
New Delhi.

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9. The Chief Controller of Accounts, C.B.D.T., New Delhi.

Rm

(R.K. TEWARI)
Under Secretary Central Board of Direct Taxes.